

emergence of several new factors inhibiting investment and industrial growth ;

(b) if so, the reaction of Government thereto ;

(c) whether it is a fact that three Union Ministers met separately the members of the committee of the Federation of Indian Chambers of Commerce and Industry to explain to them the objectives of Government policies;

(d) if so, the names of the Ministers who met and the details of the talks they held; and

(e) the steps being taken by Government to allay the fears of the industry in this direction ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI DINESH SINGH) : (a) Yes, Sir.

(b) Government are of the view that a favourable climate exists at present for new investments and growth. With rapidly-increasing demand in various sectors, the liberalised policy in respect of licensing, particularly in the middle sector and with adequate credit availability besides infrastructure facilities, it is considered that necessary pre-requisites for a rapid rate of growth are adequately available in the economy.

(c) to (e). The Finance Minister, the Minister of Steel and Heavy Engineering and the Minister of Foreign Trade had occasion to meet representatives of the Federation of Indian Chambers of Commerce and Industry. These Ministers and the Minister of Industrial Development and Internal Trade also met representatives of industry in other forums, such as the Central Advisory Council for Industries and other such bodies. In these meetings, the economic policies of Government were explained. It was emphasised that in the implementation of these policies, every effort would be made to accelerate the

pace of industrial and economic growth as also meet the requirements of essential raw materials, particularly steel and to develop exports to the maximum extent possible. These measures would, however, have to be achieved consistently with the overall socio-economic objectives as defined by the Government and as have been incorporated in the legislations such as the Monopolies and Restrictive Trade Practices Act.

Formation of a National Children Board and National Policy Resolution on Children's Programme

***48. SHRI KANWAR LAL GUPTA :
SHRI SHASHI BHUSHAN :**

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether the Prime Minister has agreed to the formation of a National Co-operation Board under her chairmanship ;

(b) if so, what will be the composition and functions of that Board ;

(c) the reaction of each State on the proposed National Policy Resolution on Children's Programme ; and

(d) the time by which the said scheme will come into operation ?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMANTHAIYA : (a) and (b) A National Children Board is being set up. Its composition and functions are under consideration.

(c) and (d). Most of State Governments have endorsed the proposal of setting up of National Children Board. The Government hopes to finalise the proposal soon.

**Leakage of Transformer Design from Heavy Electricals (India) Ltd.
Bhopal**

***49. SHRI NATH PAI :
SHRI DEVINDER SINGH
GARCHA :**

Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL